

- (b) if so, the present status thereof;
- (c) whether it is a fact that due to non implementation of the scheme, Government has incurred loss of crores of rupees; and
- (d) who is responsible for the non implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) Yes, Sir. The Cabinet Committee on Security during 1998 approved the proposal for setting up a Police Communication Network (POLNET) to modernize the police communication in the country. POLNET is a satellite based Police Telecommunication Network to cater to the communication needs of Police in maintaining the Law and Order of the country, covering States, Union Territories, and Central Police Organisations (CPOs). The project fulfilled its objective connecting national capital, State capitals, district head quarters and central Para Military Force (CPMF) locations. The network is functional since 2004. Presently under the POLNET network 961 Very Small Aperture Terminals (VSATs) are functional.

#### **National Police information technology centre**

842. SHRIMATI T. RATNA BAI :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Police Information Technology Centre opened up recently;
- (b) if so, the State-wise details thereof in the Eleventh Plan;
- (c) the funds allocated for them; and
- (d) the present status in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) No, Sir.

(b) to (d) Does not arise.

#### **Incidents of human rights violation in Delhi**

†843. SHRI KAPTAN SINGH SOLANKI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that according to a survey conducted on national level, National Capital of Delhi has been placed at the lowest level, in terms of security;
- (b) if so, the details thereof;

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† Original notice of the question was received in Hindi.

- (c) whether the incidents of human rights' violation in Delhi have increased;
- (d) if so, the details thereof; and
- (e) whether Government has chalked out any policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) No such information is available.

(c) and (d) Details of the cases registered by National Human Rights Commission (NHRC) on the basis of complaints received about human rights violations in Delhi during the last three years and current year are given below:

Year	Cases registered
2008-09	5433
2009-10	5228
2010-11	5929
2011-12 (up to 15.02.2012)	6874

- (e) The Delhi Police have taken following measures in this regard:-
  1. Police Personnel have been sensitized not to violate human rights of citizens and to take immediate legal action if any complaint of human rights violation is received.
  2. A separate vigilance unit has been established for dealing with the complaints.
  3. Senior officers of Delhi Police attend to the complaints of citizens; enquiries are conducted; remedial steps are taken and complainants are informed accordingly.
  4. Various courses on Human Rights are conducted at the Police Training College (PTC) and the subject of Human Rights has been included in the basic training courses as well as promotional courses of the trainees.

**Organised gangs involved in kidnapping of children**

844. DR. T. SUBBARAMI REDDY :

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases of missing children have been reported in the country;
- (b) if so, the details thereof alongwith total number of such cases registered, children traced/untraced during each of the last three years and the current year, State-wise and gender-wise;